

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 325**

IA-6307/2023, IA-3156/2023, IA-5112/2023, IA-5153/2023, IA-3769/2023  
IA-3793/2023, IA-4134/2023, IA-4162/2023, IA-4163/2023, IA-2208/2023  
IA-1396/2023, IA-3206/2023, IA-6028/2022, IA-5950/2022, IA-6154/2023  
IA-5069/2023, IA-1425/2024, IA-1427/2024

**IN**  
**IB-2688(ND)/2019**

**IN THE MATTER OF:**

Standard Chartered Bank. .... Petitioner/Applicant  
Vs.  
RCI Industries & Technologies Pvt.Ltd. .... Respondent

**Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 10.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the Respondent : Mr. Arun Kumar, Adv. For R-2 in IA-6154/2023, Mr.  
Kumar Sambhav, Mr. Jayant Sharma, Advs. For R-2  
in IA-3156/2023

**ORDER**

Due to paucity of time, the matter is adjourned as directed by  
Hon'ble Members.

List the matter on **24.04.2024.**

-Sd-  
**(COURT OFFICER)**